

niam Swamy, Mr. Unnikrishnan and
Mr. Niren Ghosh.

MR. DEPUTY-SPEAKER: I am not
permitting you. It is over.

AN. HON. MEMBER: And Satish
Agarwal.

SHRI P. C. SETHI: Satish Agarwal,
I can understand, is an advocate. He
does not indulge in such things in
which the others are indulging.

Mr. Unnikrishnan and Mr. Niren
Ghosh and Dr. subramaniam Swamy—
it is a strange company. Therefore, I
would only say that there is something
common among them in this matter. I
would not like to say anything more
than that. But I would urge and
again request them that in such mat-
ters they should not be guided by
emotions or try to put politics into
everything. In how many matters
has character assassination been re-
sorted to? It was done in the case of
Maruti. Now Mr. Unnikrishnan has
quoted the Shah Commission for my
action of 1976 in the previous Ministry.
If there was anything in the Shah
Commission about the award of the
contract which was given at that time
to Snam, why did the Shah Commission
not proceed with it?

He says I told such and such a
person that I would put him in jail
under MISA. I was not the person
who could put anybody in jail under
MISA. I was not the Chief Minister
when this thing was done. I had come
over to the Centre. I would have done
it when I was Chief Minister, but I
was the Fertiliser & Chemicals Minis-
ter here.

Therefore, I would request and urge
upon them that they should go back
and do their home work again, and if
necessary we can have a further dis-
cussion in the matter when we meet
next.

SHRI A. K. ROY (Dhanbad): I wish
to ask for a clarification.

21.10 hrs.

DISCUSSION RE. REPORT OF SHRI
JUSTICE C. A. VAIDIALINGAM

MR. DEPUTY-SPEAKER: Now we
take up discussion regarding Report of
Shri Justice C. A. Vaidialingam. Shri
Lakkappa.

SHRI K. LAKKAPPA (Tunkur): I
beg to raise a discussion on the Report
of Shri Justice C. A. Vaidialingam,
Special Judge, dated the 25th January,
1980 of his inquiry into the allegation
against family members of the former
Prime Minister (Shri Morarji Desai)
and the family members of the former
Home Minister (Shri Charan Singh)
laid on the Table of the House on the
11th March, 1980.

(Interruptions)**

MR. DEPUTY-SPEAKER: Nothing
other than what Shri Lakkappa said
will go on record.

SHRI NAWAL KISHORE SHARMA
(Dausa): I rise on a point of submis-
sion. Under Rules 340 I have to submit-

"At any time after a motion has
been made, a member may move
that the debate on the motion be
adjourned."

I request that the debate may be ad-
journed to the next Session.

SHRI SATISH AGARWAL (Jaipur):
You refer the whole matter to the
Commission of Enquiry.

(Interruptions)

SHRI SATISH AGARWAL: Let the
Government prosecute them.

(Interruptions)

MR. DEPUTY-SPEAKER: It is only
a discussion.

DR. SUBRAMANIAM SWAMY: He does not know the rules. It is only a discussion and not a Motion.

SHRI NAWAL KISHORE SHARMA: I have moved that.

MR. DEPUTY-SPEAKER: This is not a Motion. It is discussion under Rule 193.

SHRI NAWAL KISHORE SHARMA: This motion tentamounts to discussion.

MR. DEPUTY-SPEAKER: Motion is something different.

SHRI SATISH AGARWAL: Let it be referred to the Commission of Enquiry. You directly prosecute Shri Morarjibhai, Shri Kant Desai, Mrs. Padma Desai and everybody. (Interruptions) Do it. You must do it.

SHRI K. LAKKAPPA: The Motion under Vaidialingam.. (Interruptions)

SHRI K. P. SINGH DEO (Dhankau): It is 21.15. How long should we sit?

MR. DEPUTY-SPEAKER: Do you not want this discussion?

SHRI K. P. SINGH DEO: No. It is too late.

MR. DEPUTY-SPEAKER: Minister for Parliamentary Affairs wants to say something. Shri, Deo has raised that it is already 21.15.

He wants to know.....

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATAS BALAH): Hon. Members want to. It is already 21.15. We have no objection that the House be adjourned and this discussion may be carried to the next Session.

MR. DEPUTY-SPEAKER: Government has no objection to continue the discussion in the next Session.

(Interruptions)

MR. DEPUTY-SPEAKER: He said that he has no objection because it is already 21.15. The discussion postponed.

(Interruptions)

SHRI SATISH AGARWAL: cannot be postponed.

MR. DEPUTY-SPEAKER: It will be treated as part discussed.

SHRI SATISH AGARWAL: No. (Interruptions)

MR. DEPUTY-SPEAKER: Is it the pleasure of the House that the House be adjourned sine die?

SEVERAL HON. MEMBERS:
21.15 hrs. ..

The Lok Sabha then adjourned sine die.